

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-470(ND)/2017

COARM:

PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2019**

NAME OF THE COMPANY: Sh. Amit Kumar Malik Vs. M/s. Kindle
Developers Pvt. Ltd.



SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner:	Mr. Ashok Juneja, Mr. Mithlesh Singh, Mr. Akash Srivastva, Advocates Mr. Snweha for Home Buyer
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Present for the Respondent:	Mr. Abhishck Pratap Singh for RP Mr. Tuhna Mardi, AM for IBBI
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ORDER

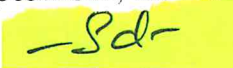
CA-712/2019 has been filed by the erstwhile IRP praying for reimbursement of Rs. 39,53,000/- alleged to be due to him. Of this amount, expenses incurred towards indemnity insurance is Rs. 11,800/-. The remaining amount  is  professional fees. On notice being issued to the RP/CoC, reply has been filed intimating disbursement of Rs. 11,68,576/- including the bills of expenses approved by the CoC and the agreed professional fees to the IRP Mr. Anurag Nirbhay for his tenure from the date of admission of petition i.e. 30th July, 2018

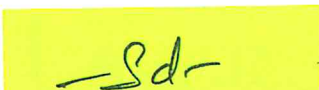
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to 2nd November, 2018. We find that adequate reimbursement of professional fees has already been made and there is neither any jurisdiction for claiming the exorbitant fees nor any legal foundation to claim it. No interference by this Bench is called for.

Since the present claimants are home buyers and have filed their claims Financial Creditors, judicial propriety demands that the same be awaited as it is already under consideration before the Hon'ble Apex Court. Adjournd to 30th September, 2019.


(L.N. Gupta)
Member (T)


(Ina Malhotra)
Member (J)